Caveat Petn No. 168 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

Mr AS Siddiqui, learned Advocate, appears for the caveator.

Hence, the Caveat stands discharged.

JUDGE

CHIEF JUSTICE (ACTING)

dev

Crl Appeal No. 2 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

Learned counsel for the petitioner prays for and is granted time to prepare the case for argument.

List thereafter on 09.09.2014 for hearing.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

Crl Appeal No. 3 of 2013

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

Learned counsel for the appellant prays for and is granted a week's time to prepare the case for argument.

List thereafter on 05.09.2014 for hearing.

JUDGE

CHIEF JUSTICE (ACTING)

dev

MC No. 230 of 2014
IN WP(C)No. 22 of 2011

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

Mr SD Upadhaya, learned Advocate, appears for applicant. Shri R Gurung, learned GA, represents respondent No. 1, Ms PS Nongbri, learned Standing counsel, is for respondent No. 2-KHADC and Shri P Nongbri, learned Advocate, has put in appearance for respondent No. 3.

Learned counsel for respondents have no objection to the Misc. case being allowed. Thus the documents as reflected in para 4 of the application may be brought on record by way of additional affidavit.

Misc. Case thus stands allowed and disposed of.

JUDGE CHIEF JUSTICE (ACTING)

dev

MC No. 72 of 2014
IN WA No. ____ of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

A request is made on behalf of the respondents Union of India by Ms P Roy, Advocate, for adjournment on the ground that the counsel on record is on sanctioned leave.

List this matter on 12.09.2014.

JUDGE

CHIEF JUSTICE (ACTING)

dev

MC No.73 of 2014
IN WA No. 6 of 2013

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

Mr KP Bhattacharjee, learned GA, appears for the applicants and Mr S Dey, learned Advocate, represents the respondents.

Learned counsel for the respondents have no objection to the application for amendment being allowed. We thus allow the same and permit the applicants to carry out amendment of cause title of the WA No. 6 of 2013.

We also direct the Registry to do the needful.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

MC No. 74 of 2014
IN WA No. _____of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

On the request of Mr S Deka, learned Advocate, we list this matter on 29.08.2014 for arguments.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 17 of 2012

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

As prayed for by the learned counsel for the appellant, list this matter on 8.09.2014 for hearing.

JUDGE

CHIEF JUSTICE (ACTING)

dev

WA No. 3 of 2014
IN WP(C)No. 53 of 2011

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

Mr SC Shyam, learned senior Advocate, appears for the appellants and Mr BK Deb Roy, learned Advocate, represents the respondent.

As prayed for by learned counsel for the parties, we list this matter on 10.09.2014 for hearing.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 4 of 2014
IN WP(C) No. 54 of 2011

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

Mr SC Shyam, learned senior Advocate, appears for the appellants and Mr BK Deb Roy, learned Advocate, represents the respondent.

As prayed for by learned counsel for the parties, list this matter on 10.09.2014 for hearing.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 43 of 2011
IN WP(C)No. 84 of 2003

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

Learned counsel for the appellants prays for and he is granted time till 08.09.2014.

List on 08.09.2014 for hearing.

JUDGE

CHIEF JUSTICE (ACTING)

dev

WA No. 6 of 2013

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

Mr KP Bhattacharjee, learned GA, appears for the appellants and Mr S Dey, learned Advocate, represents the respondents.

Learned counsel for the appellants states that he may be granted three weeks' time on the ground that the learned Addl. Advocate General, Dr. BP Todi, who has been engaged to argue will not be available during that period.

List this matter on 19.09.2014.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No.(SH)64 of 2012
IN WP(C)No. 212 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

Mr MF Qureshi, learned Advocate, appears for the appellant and Mr AS Siddiqui, learned Advocate, represents the respondent.

Learned counsel for respondents states that he has put in appearance on behalf of the respondents today itself and he may be permitted to collect the paper book. However, learned counsel for the petitioner undertakes to serve a copy of the petition.

On the request of learned counsel for the respondents, list this matter on 01.09.2014.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 145 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

Learned counsel for the petitioner prays for and is granted time to prepare the case for argument.

List thereafter on 08.09.2014 for hearing.

JUDGE

CHIEF JUSTICE (ACTING)

dev

WP(C)No. 187 of 2013

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

Ms P Roy, learned Advocate, appears for the petitioner and Mr P Nongbri, learned Advocate, represents the respondents.

Learned counsel for the respondents prays for further two weeks' time to file affidavit-in-opposition.

List this matter thereafter on 10.09.2014.

JUDGE

CHIEF JUSTICE (ACTING)

dev

WP(C)No. 304 of 2012

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

Mr AH Hazarika, learned Advocate, appears for the petitioners and Mr SC Shyam, learned senior Advocate, represents the respondents.

On the request of learned counsel for the parties for adjournment, list this matter on 12.09.2014 for arguments.

JUDGE CHIEF JUSTICE (ACTING)

dev

WP(C)No. 324 of 2013

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

On the request of learned counsel for the parties, the matter is passed over for the day.

JUDGE

CHIEF JUSTICE (ACTING)

dev

WP(C) No. 80 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

27.08.2014

Learned counsel for the appellant prays for and is granted a week's time to prepare the case for argument.

List thereafter on 09.09.2014 for hearing.

JUDGE

CHIEF JUSTICE (ACTING)

dev